

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1832
(TO BE ANSWERED ON 26.07.2017)

CVC INVESTIGATION AGAINST PSUS

1832. SHRI RAJESH VERMA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) is investigating corruption cases against the Managing Director of Ferro Scrap Nigam Ltd. (FSNL) and other PSUs;
- (b) if so, the details of such cases, case and complaint-wise; and
- (c) the present status of each of the cases including FSNL?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As reported by Central Vigilance Commission (CVC) as on 30.06.2017, 1962 complaints alleging various misconducts are under enquiry relating to public servants under the jurisdiction of the Commission (including Managing Directors of Public Sector Undertakings). No corruption case is under investigation by CVC against the present Managing Director of Ferro Scrap Nigam Ltd. (FSNL). However, Commission is enquiring into certain allegation against a previous Managing Director of FSNL.

(c): In terms of Section 8(2) read with 8(1)(d) of CVC Act, 2003, the Commission can inquire or cause an inquiry or investigation to be made into any complaint against certain categories of officials specified wherein it is alleged that the official has committed offences under Prevention of Corruption Act, 1988. Generally, complaints containing specific allegations of corruption / vigilance overtone are referred by the Commission to the Chief Vigilance Officers of the administrative Ministries / Departments concerned for Inquiry & Report. In an exceptional case, the Commission orders direct inquiry by a team of officers.

The inquiries into various complaints are being pursued as per the laid down procedures and rules.
